

Both sides are engaged in identifying mutually convenient dates through diplomatic channels to hold the next India-EU Summit in 2015.

(c) The Summit will provide an opportunity for taking stock of the ongoing cooperation between India and EU and explore ways of further energizing bilateral collaboration in areas of mutual interest, including exchange of views on global issues of mutual interest and concern.

(d) Yes.

(e) Details of FDI equity inflows from EU into India for the period from April, 2012 to May, 2015 (year-wise) is indicated below:-

Sl. No.	Year	FDI in US\$ million
1.	2012-13	6,239.26
2.	2013-14	9,069.76
3.	2014-15	8,207.89
4.	2015-16 (upto May, 2015)	1,397.03
GRAND TOTAL		24,913.94

Issue of release of LeT commander, Lakhvi

1968. SHRIMATI WANSUK SYIEM:

SHRI RAJ BABBAR:

DR. K. P. RAMALINGAM:

SHRI RANJIB BISWAL:

SHRI PAUL MANOJ PANDIAN:

SHRI PREM CHAND GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether China had blocked an Indian move at the UN Sanctions Committee last month seeking action against Pakistan for the release of LeT commander Lakhvi in the 26/11 trial in violation of UN Resolution UNSC Resolution 1267;

(b) whether upon India taking up this matter, China has defended its step saying it was based on facts and in the spirit of objectiveness and fairness; and

(c) whether India would like the matter to rest with the Chinese rejoinder?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) to (c) Government of India had taken up the matter of release of Zaki-ur-Rehman Lakhvi from a jail in Pakistan with the UN Security Council Committee. Lakhvi is a listed terrorist under Al-Qaida Sanction Committee pursuant to UN Security Council Resolutions 1267 and 1989. While taking up the matter, the Government highlighted that the release of Zaki-ur-Rehman Lakhvi constitutes violation of UNSC Sanction regime (*asset freeze, travel ban and arms embargo*) and requested the Committee to take appropriate action in the matter. As per the information available to us, the Committee has not been able to take any action due to absence of consensus. As per the guidelines, the Committee takes decision by consensus. Government of India is pro-actively engaged with the Chair and the Members of the 1267 Committee, including People's Republic of China, seeking their support in addressing the issue of terrorism and violation of UN Sanctions regime.

Relation with Russia on nuclear liabilities

1969. KUMARI SELJA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the efforts being made to remove differences between India and Russia regarding issues relating to nuclear liabilities; and
- (b) the other steps taken by Government to strengthen relations with Russia in future?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) Civil nuclear liability issues have been addressed, including with Russia. During the visit of the Russian President to India in December 2014, a contract was signed between the respective commercial entities for the Kudankulam (Units 3 and 4) projects.

- (b) India-Russia bilateral relations are progressing well, supported by Annual Summits between Prime Minister and the Russian President as well as other bilateral meetings at Ministerial level, elaborate bilateral dialogue architectures involving Ministers, senior officials and other discussions on issues of mutual interests.

Attack on Indian fishermen

1970. DR. T. N. SEEMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of incidents of fishermen being frequently attacked and arrested by Sri Lankan and Pakistani naval agencies during the last two years and the current year along with the number of fishermen arrested by these countries, country-wise;